

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.228 - CP 30 of 2020
With
ITEM No.229 - Comp.Appl/49(AHM)2021

Proceedings under Section 241-242 Co. Act, 2013

IN THE MATTER OF:

Rahul Dhirajlal Kataria
V/s
Milton Industries Ltd & Ors

.....Applicant

.....Respondent

Order delivered on: 09/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Ravi Pahwa, Advocate
For the Respondent :Mr. Jeet B Karia, Advocate for Mr. A S Vakil, Advocate

ORDER

Despite last opportunity given to the Applicant, no rejoinder has been filed. Learned counsel appearing for the applicant seeks and granted another last and final opportunity subject to the cost of Rs.5,000/- to be deposited to the **Prime Minister National Relief Fund** within a weeks. Rejoinder, if any, be filed as well as written synopsis as per extended order dated 07.03.2024 within a week.

Re-list on 04.07.2024.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)